

MR. SPEAKER: All right, you can reply.
Shri Amal Datta, please wait for a minute.

SHRI SRIKANTA JENA: I want a clarification on the blanket ban imposed on other political parties to hold rallies in Delhi. Why there is the ban?

SHRI S. B. CHAVAN: I can very well understand the anxiety of the secular parties who would like to hold the rally and give a befitting reply to such anti secular forces. But if you have to do it, then, of course, it creates a kind of discrimination. If somebody were to approach the court of law on the point of discrimination, we feel that it would be struck down. That is why we thought it necessary. If we do not give permission to them, others also cannot do it because that can also create problems if there is a friction among themselves. (*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): How can you equate those who are communal and those who are secular? It is most unfortunate to equate the two. (*Interruptions*)

MR. SPEAKER: Now, Papers to be Laid on the Table of the House.

SHRI S. B. CHAVAN.

17.52 hrs.

PAPER LAID ON THE TABLE- *CONTD.*

Proclamation dt. 22.2.1993
revoking the proclamation issued on
2.4.1992 in relation to the state of
Nagaland.

[*English*]

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): Sir, I beg to lay on the

Table a copy of the Proclamation (Hindi and English versions) dated the 22nd February, 1993 issued by the President under clause (2) of Article 356 of the Constitution revoking the Proclamation issued by him on the 2nd April, 1992 in relation to the State of Nagaland, published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 22nd February, 1993, under Article 356 (3) of the Constitution

[Placed in Library. See No. L.T. 3380/93]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, before the next item is taken up, I would request the hon. Home Minister one thing. He should not say 'no'. He should say: "Well, we will assess the situation when any other party wants to do it." You consider it on merit. Why do you say here and now?

SHRI S.B. CHAVAN: We can discuss the matter. (*Interruptions*)

MR. SPEAKER: This cannot go on like this. I am not allowing Shir Nitish Kumar. His statement is not going on record.

(*Interruptions*) *

17.53 hrs.

DISCUSSIONS UNDER RULE 193 -
CONTED.

(ii) *Rise in Administered Prices of Coal, Steel etc. and Introduction of Dual pricing system for LPG and Kerosene*

[*English*]

SHRI AMAL DATTA (Diamond Harbour): Mr. Speaker, Sir, I thank you very much for calling me although it is nearing six of the clock. However, since an opportunity is being given on the very first day of this session, we must not miss that opportunity.